File No: 15(31)2020/FoSCoS/RCD/FSSAIpt4 Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulatory Compliance Division) FDA Bhawan, Kotla Road, New Delhi-110002 Food Safety Compliance System (FoSCoS) – https://foscos.fssai.gov.in

Dated, the 7 October, 2021

ORDER

Subject: Implementation of policy to enable renewing the FSSAI License/Registration after the expiry date –reg

Clause 2.1.7 of FSS (Licensing and Registration of Food Businesses) Regulations, 2011 states that FBOs shall apply for renewal of license as early as 30 days prior to the expiry date mentioned in the license. In case, renewal of license is not filed till 30 days prior to the expiry date, a late fee of Rs. 100 per day to be paid by FBO along with the renewal fee. [This late fee is not applicable in case of Registration]. The window for filing renewal application opens for Food Businesses as early as 180 days prior to expiry date. Till now, once the license/registration expired, there was no provision for filing the renewal of FSSAI License or Registration. Such FBOs are required to apply for fresh License/Registration, in case they want to restart the business.

2. Due to prevailing CoVID pandemic in the country, the instances have increased where FBOs have been failed to renew their License/Registration in the provided time. They were required to obtain fresh License/Registration to continue their food business. This resulted in redoing the complete procedure for obtaining license/registration, circulating the new license/registration number across all trading food businesses, loss of pre-packaged printing material etc. To facilitate the food businesses to continue with same license number even after expiry date, it has been decided with the approval of Food Authority to enable Food Business Operator to renew the FSSAI License/Registration even after expiry date with following **penalties**:

a. Three times of the existing annual license/registration fee in the period - 1^{st} day to 90th day from the original expiry date.

b. Additional two times of the existing annual license/registration fee (i.e. total 5 times) in the period - 91^{st} day to 180^{th} day from the original expiry date.

4. This provision of filing renewal application after the expiry date shall be subjected to online submission of due Annual Returns through FoSCoS by the licensed food manufacturer or importer.

5. No renewal shall be allowed after 180th day from the original expiry date.

6. FBOs shall not be allowed to conduct any food business in the period from original expiry date till the issuance of renewed license. Any food business conducted in such period will be subject to the penalties and punishment as per Section 63 of FSS Act, 2006.

7. Fresh validity date will be generated on the grant of renewed License/Registration.

8. The policy shall be valid till the date of implementation/ operationalization of FSS (Licensing and Registration of Food Businesses) Amendment Regulations, 2021, as notified by the Food Authority.

9. This policy shall commence with immediate effect, i.e. FBOs whose license/registration has expired within last 180 days from the date of issuance of this order, can avail the policy and apply for renewal of License/Registration through Food Safety Compliance System, FoSCoS [https://foscos.fssai.gov.in].

10. This issues with the approval of Competent Authority.

(Inoshi Sharma) Executive Director (CS) Email: <u>ed-office@fssai.gov.in</u>

To –

- 1. All Food Business Operators, Industry Associations, Food Safety Mitra
- 2. Commissioners of Food Safety of all States/UTs
- 3. Directors, all Regional Offices of FSSAI
- 4. CITO for uploading on the website

Copy for information to -

- 1. PS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. Head (RCD)